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ITEM NO.24

COURT NO.8

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2014
CC 1434/2014

(From the judgement and order dated 07/08/2013 in SAD No.778/2013, of The
HIGH COURT OF JUDICATURE AT ALLAHABAD)

AWADH NATH DWIVEDI & ORS

Petitioner(s)

VERSUS

STATE OF U.P & ORS

Respondent(s)

(With appln(s) for c/delay in filing SLP and office report))

Date: 07/02/2014 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURINDER SINGH NIJJAR

HON'BLE MR. JUSTICE A.K. SIKRI

For Petitioner(s)

Mr. Manoj Prasad, Sr. Adv.

Mr. R.K. Dwivedi, Adv.

Mr. Ashutosh Dubey, Adv.

for Mr. Rohit Singh,AOR

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

Delay condoned.

The petitioners rely on the order granting leave in
S.L.P.(C) Nos.26869-26876 of 2010 and submit that the present matter
would be squarely covered by the decision in the aforesaid matter.

In that view of the matter, issue notice.

| (Parveen Kr.Chawla)

| Court Master

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| | (Indu Bala Kapur)

| | Court Master

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